The Uttar Pradesh King George's Medical University (Amendment) Act, 2004

Act 4 of 2004

Keyword(s): Medical University, Chief Superintendent of Hospital, Private Medical College, College, Para Medical Degree Courses

Amendment appended: 15 of 2006
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the King George Vikasa Vishwavidyalaya Adhiniyam, 2004 (Uttar Pradesh Adhiniyam Sankhya 4 of 2004) as passed by Uttar Pradesh Legislature and assented to by the Governor on February 26, 2004.

THE KING GEORGE'S MEDICAL UNIVERSITY (AMENDMENT) ACT, 2004
(U.P. ACT NO. 4 OF 2004)
[As passed by the Uttar Pradesh Legislature]

AN

ACT

to amend the King George’s Medical University Act, 2002.

IT IS HEREBY enacted in the Fifty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the King George’s Medical University (Amendment) Act, 2004.

(2) It shall be deemed to have come into force on January 20, 2004.

2. In section 7 of the King George’s Medical University Act, 2002 hereinafter referred to as the principal Act, in sub-section (2) for the words “The Pro-Vice-Chancellor and a chief superintendent of hospital” the words “The Chief Superintendent of hospitals” shall be substituted.

3. In section 8 of the principal Act, clause (b) shall be omitted.

4. In section 14 of the principal Act, clause (c) shall be omitted.

5. In section 16 of the principal Act, in sub-section (11) the words “The Pro-Vice-Chancellor, if any, or where there is no Pro-Vice-Chancellor”, shall be omitted.

6. Section 18 of the principal Act shall be Omitted.

7. In section 22 of the principal Act, the words “the Pro-Vice-Chancellor,” shall be omitted.

8. In section 30 of the principal Act, in sub-section (1) clause (d) shall be omitted.

9. (1) The King George's Medical University (Amendment) Ordnance, 2004 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if this Act were in force at all material times.
STATEMENT OF OBJECTS AND REASONS

The King George's Medical University Act, 2002 (U.P. Act no. 8 of 2002) *inter alia* provided for the appointment of a Pro-Vice-Chancellor by the Vice-Chancellor from amongst the professors of the University. The Pro-Vice-Chancellor was being appointed without taking into account the *inter-seniority* among the professors of the University and the charge of the office of the Pro-Vice-Chancellor was being assigned to a junior professor due to which the teaching atmosphere of the University was adversely affecting adversely. Besides in every faculty a Dean had already been appointed and hence the office of Pro-Vice-Chancellor was not needed in the University. It was, therefore, decided to amend the said Act to abolish the office of the Pro-Vice-Chancellor in the University.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the King George's Medical University (Amendment) Ordinance, 2002 (U.P. Ordinance no. 1 of 2004) was promulgated by the Governor on January 20, 2004.

This Bill is introduced to replace the aforesaid Ordinance.

By order,

R. B. RAO,

*Pramukh Sachtiv.*
No. 584/VII-V-1-1(Ka)20-2006

Dated, Lucknow May 24, 2006

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following english translation of the Uttar Pradesh King George Chikitsa Vishwavidyalaya (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 15 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 23, 2006.

THE UTTAR PRADESH KING GEORGE’S MEDICAL UNIVERSITY
(AMENDMENT) ACT, 2006
(U.P. Act no. 15 of 2006)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh King George’s Medical University Act, 2002.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh King George’s Medical University (Amendment) Act, 2006.
2. In section 11 of the Uttar Pradesh King George's Medical University Act 2002, in clause (xviii):

(a) for the words "Private Medical College" the words "Private Medical College or any such institution as is imparting education in para Medical Degree Courses" shall be substituted;

(b) for the words "such college" the words "such college or institution" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Clause (xviii) of section 11 of the King George's Medical University Act, 2002 provides for granting affiliation to Government or Private Medical Colleges of the State by the King George's Medical University but there is no provision for granting affiliation to the institutions conducting para-medical courses of graduation level. In view of maintaining uniformity in courses and examinations of the institutions conducting para-medical courses it is necessary to affiliate the institutions conducting para-medical courses to the King George's Medical University. At present the policy of imparting education in the field of para-medical courses of graduation level has been formulated by the Government. It has, therefore, been decided to amend clause (xviii) of section 11 of the said Act to make the provisions as aforesaid.

The Uttar Pradesh King George's Medical University (Amendment) Bill, 2006 is introduced accordingly.

By order,

RAM HARI VIJAY TRIPATHI,

Pramukh Sachiv.
सरकारी गजट, उत्तर प्रदेश
उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिषिष्ठ
भाग—1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 18 फरवरी, 2019
माच 29, 1940 शाख सम्बध

उत्तर प्रदेश शासन
विधायी अनुमान—1

संख्या 430/79-(क)-1-19-1-(क)-18-18
लखनऊ, 18 फरवरी, 2019

अधिसूचना
विज्ञापन

"भारत का संविधान" के अनुसार 200 के अधीन राज्यपाल महोदय ने किंग जार्ज विकिटस विश्वविद्यालय, उत्तर प्रदेश विश्वविद्यालय, 2018 जिससे विकिटस विश्वविद्यालय अनुमान 2 प्रशासनिक रूप से संबंधित है, पर दिनांक 18 फरवरी, 2019 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 2 सन 2019 के रूप में सर्वसाधारण की सूचना के लिए अधिसूचना द्वारा प्रकाशित किया जाता है।

किंग जार्ज विकिटस विश्वविद्यालय, उत्तर प्रदेश
(संशोधन) अधिनियम, 2018

(उत्तर प्रदेश अधिनियम संख्या 2 सन 2019)
[जैसा उत्तर प्रदेश विश्वविद्यालय मंडल द्वारा प्रकट हुआ]

किंग जार्ज विकिटस विश्वविद्यालय, उत्तर प्रदेश अधिनियम, 2002 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के उनहत्तरवे वर्ष में निम्नलिखित अधिनियम बनाया जाता है—

1—यह अधिनियम किंग जार्ज विकिटस विश्वविद्यालय, उत्तर प्रदेश (संशोधन) संक्षिप्त नाम अधिनियम, 2018 कहा जायेगा।
उत्तर प्रदेश अधिनियम संख्या 8 जनवरी 2002 की धारा 8 का संहोधन

मुल अधिनियम की धारा 10 का संहोधन

2–किंम जारी चिकित्सा विधिवत्ता, उत्तर प्रदेश अधिनियम, 2002. जिसे आगे मुल अधिनियम कहा गया है, जो धारा 8 में, खंड (२) के प्रवचन प्रभावित खंड बढ़ा दिया जायेगा, अर्थातः

“ख) प्रति-कुलपत्रि, यदि कोई हो,”

3–मुल अधिनियम की धारा 10 में खंड (२) के स्थान पर प्रभावित खंड बढ़ा दिया जायेगा, अर्थातः

“(क) चिकित्सा, दन्त चिकित्सा, रोगसंकर, पत्र-चिकित्सा और इसी अन्य शाखाओं जो सम्पत्ति-स्वरूप पर विधि की जाय, जैसे जान का प्रशासन और अस्तित्व संरक्षण और उसके दक्षिणपूर्व पर विधि संरक्षण, अधिनियम, प्रशासन और मुल अधिनियम संरक्षित कराएगा;”

4–मुल अधिनियम की धारा 11 में खंड (२) के स्थान पर प्रभावित खंड बढ़ा दिया जायेगा, अर्थातः

“(एक) चिकित्सा, दन्त चिकित्सा, रोगसंकर, पत्र-चिकित्सा शाखाओं और इसी अन्य शाखाओं में अधिनियम और प्रशासन संरक्षित कराएगा, जैसा विधिवत्ता विधिवत्ता दक्षिणपूर्व पर उन शाखाओं में जान का अस्तित्व और प्रशासन के लिए अनुसंधान का व्यवस्था कराएगा;”

5–मुल अधिनियम की धारा 14 में खंड (२) के प्रवचन प्रभावित खंड बढ़ा दिया जायेगा, अर्थातः

“(३) प्रति-कुलपत्रि,”

6–मुल अधिनियम की धारा 15 में, उपधारा (११) के स्थान पर प्रभावित उपधारा रख दी जायेगी, अर्थातः

“(११) जब तक कि उपधारा (१) या उपधारा (५) या उपधारा (१०) के अधीन प्रभावित कुलपत्रि अपने पद का कार्यभार न समाप्त ले तक तक प्रति-कुलपत्रि, यदि कोई हो, अधिनियम जिध्य में प्रशासन और प्रशासन के लिए अनुसंधान का व्यवस्था कराएगा;”

7–मुल अधिनियम की धारा 17 के परिचय प्रभावित खंड बढ़ा दी जायेगी, अर्थातः

“18–(१) यदि कुलपत्रि असमावेषक बनते हो संस्था इत्यादि के आदेश में से किसी एक प्रति-कुलपत्रि की प्रति-कुलपत्रि नियुक्ति कर सकते हैं।

(२) उपधारा (१) के अधीन प्रभावित प्रति-कुलपत्रि अपने कर्मचारी का पालन आदेश पर का कार्य और अपने कर्मचारी के अल्पसार कराएगा।

(३) प्रति-कुलपत्रि, कुलपत्रि के प्रसाद-पद के प्रवचन दिया जायेगा।

(४) प्रति-कुलपत्रि ऐसी धाराओं की विशेष भावना प्रति कराएगा जैसे कि राज्य सरकार द्वारा सामान्य व विशेष आदेशों द्वारा अधिकृत किया जाय।

(५) प्रति-कुलपत्रि, ऐसे तालिकाओं में कुलपत्रि की समस्तता कराएगा जिनके कुलपत्रि समस्त-समस्त पर इस नियम प्रभावित कर तथा कुलपत्रि की अनुसंधान में वह विधिवत्ता के अधिकृतों का सम्बन्धित कराएगा और ऐसी शासिक नियमक का प्रयोग कराएगा और ऐसे कर्मचारी का पालन कराएगा जो उसे कुलपत्रि द्वारा सभी आदेश प्राप्त किये जायें।”

8–मुल अधिनियम की धारा 22 में शब्द “कुलपत्रि, विध अधिकारी” के स्थान पर शब्द “कुलपत्रि, प्रति-कुलपत्रि, विधिक अधिकारी” रख दिए जायेंगे।

9–मुल अधिनियम की धारा 24 में संस्थापित कर तथा कुलपत्रि की अनुसंधान में वह विधिवत्ता के अधिकृतों का सम्बन्धित कराएगा और ऐसी शासिक नियमक का प्रयोग कराएगा और ऐसे कर्मचारी का पालन कराएगा जो उसे कुलपत्रि द्वारा सभी आदेश प्राप्त किये जायें।

10–मुल अधिनियम की धारा 29 में, उपधारा (२) में खंड (२) के स्थान पर प्रभावित खंड बढ़ा दिया जायेगा, अर्थातः

“(२०) संस्कृति के अधिकार,”

11–मुल अधिनियम की धारा ३० में, उपधारा (१) में खंड (३) में प्रति-कुलपत्रि नियुक्ति खंड बढ़ा दिया जायेगा, अर्थातः

“(३) प्रति-कुलपत्रि, यदि कोई हो,”

12–मुल अधिनियम की धारा ३१ के स्थान पर प्रभावित उपधारा (१) के स्थान पर प्रभावित उपधारा रख दी जायेगी, अर्थातः

“(१) विधिवत्ता इत्यादि चिकित्सा, दन्त चिकित्सा, पत्र-चिकित्सा और ऐसे अन्य संस्रोष होने, जैसे विधित किये जायें।”

518_RPH_2019_King George Adhinsyam data 7
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the King George Chikitsa Vishwavidyalaya, Uttar Pradesh (Sanshodhan) Adhiniyam, 2018 (Uttar Pradesh Adhiniyam Sanlavaya 2 of 2019) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 18, 2019.

The Chikitsa Shiksha Anubhag-2 is administratively concerned with the said Adhiniyam.

THE KING GEORGE’S MEDICAL UNIVERSITY, UTTAR PRADESH (AMENDMENT) ACT, 2018
(U.P. Act no. 2 of 2019)

[As passed by the Uttar Pradesh Legislature]

AN ACT

further to amend the King George’s Medical University, Uttar Pradesh Act, 2002.

IT IS HEREBY enacted in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the King George’s Medical University, Uttar Pradesh (Amendment) Act, 2018.

2. In section 8 of the King George’s Medical University, Uttar Pradesh Act, 2002, hereinafter referred to as the principal Act, after clause (a) the following clause shall be inserted, namely:—

“(b) The Pro-Vice Chancellor, if any;”

3. In section 10 of the principal Act, for clause (a) the following clause shall be substituted, namely:—

“(a) to disseminate and advance knowledge in medicine, dentistry, nursing, para-medical and such other disciplines as may be prescribed from time to time and to ensure efficient and systematic instructions, teaching, training and research therein;”
<table>
<thead>
<tr>
<th>Amendment of section 11</th>
<th>4. In section 11 of the principal Act, for clause (i) the following clause shall be substituted, namely:--</th>
</tr>
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<tbody>
<tr>
<td></td>
<td>&quot;(i) to institute teaching and training in such branches of medicine, dentistry, nursing, para-medical and other disciplines as the University may think fit, and to make provisions for research and for the advancement and dissemination of knowledge in those branches;&quot;</td>
</tr>
<tr>
<td>Amendment of section 14</td>
<td>5. In section 14 of the principal Act, after clause (b) the following clause shall be inserted, namely:--</td>
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<tr>
<td></td>
<td>&quot;(c) the Pro-Vice-Chancellor;&quot;</td>
</tr>
<tr>
<td>Amendment of section 16</td>
<td>6. In section 16 of the principal Act, for sub-section (11) the following sub-section shall be substituted, namely:--</td>
</tr>
<tr>
<td></td>
<td>&quot;(11) Until a Vice-Chancellor appointed under sub-section (1) or sub-section (5) or sub-section (10) assumes office, the Pro-Vice-Chancellor, if any, or where there is no Pro-Vice-Chancellor, the seniormost Professor of the University shall discharge the duties of the Vice-Chancellor as well.&quot;</td>
</tr>
<tr>
<td>Insertion of new section 18</td>
<td>7. After section 17 of the principal Act, the following section shall be inserted, namely:--</td>
</tr>
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<td></td>
<td>&quot;18. (1) The Vice-Chancellor, if he considers necessary, may appoint a Pro-Vice-Chancellor from amongst the Professors of the University.</td>
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<tr>
<td></td>
<td>(2) The Pro-Vice-Chancellor appointed under sub-section (1) shall discharge the duties in addition to his duties as a Professor.</td>
</tr>
<tr>
<td></td>
<td>(3) The Pro-Vice-Chancellor shall hold office at the pleasure of the Vice-Chancellor.</td>
</tr>
<tr>
<td></td>
<td>(4) The Pro-Vice-Chancellor shall get a special allowance of such amount as may be determined by general or special orders by the State Government.</td>
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<tr>
<td></td>
<td>(5) The Pro-Vice-Chancellor shall assist the Vice-Chancellor in respect of such matters as may be specified by the Vice-Chancellor in this behalf from time to time and shall preside over the meetings of the University in absence of the Vice-Chancellor and shall exercise such powers and perform such duties as may be assigned or delegated to him by the Vice-Chancellor.&quot;</td>
</tr>
<tr>
<td>Amendment of section 22</td>
<td>8. In section 22 of the principal Act, for the words &quot;the Vice-Chancellor, the Finance Officer&quot; the words &quot;the Vice-Chancellor, the Pro-Vice-Chancellor, the Finance Officer&quot; shall be substituted.</td>
</tr>
<tr>
<td>Amendment of explanation to section 24</td>
<td>9. In section 24 of the principal Act, in the Explanation, for the words and figures &quot;defined in section 6 of the Companies Act, 1956&quot; the words and figures &quot;defined in section 2 of the Companies Act, 2013 and prescribed under rule 4 of the Companies (Specification of Definitions Details) Rules, 2014 as amended from time to time&quot; shall be substituted.</td>
</tr>
<tr>
<td>Amendment of section 29</td>
<td>10. In section 29 of the principal Act, in sub-section (2) for clause (ii) the following clause shall be substituted, namely:--</td>
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<td></td>
<td>&quot;(ii) the Deans of the Faculties;&quot;</td>
</tr>
<tr>
<td>Amendment of section 30</td>
<td>11. In section 30 of the principal Act, in sub-section (1) after clause (c) the following clause shall be inserted, namely:--</td>
</tr>
<tr>
<td></td>
<td>&quot;(d) the Pro-Vice-Chancellor, if any;&quot;</td>
</tr>
</tbody>
</table>
12. In section 31 of the principal Act, for sub-section (1) the following sub-section shall be substituted, namely:—

"(1) The University shall have faculties of medical, dentistry, nursing, paramedical and such other faculties as may be prescribed."

13. In section 35 of the principal Act, for the words "Professor or an Associate Professor" wherever occurring the words "Professor or an Additional Professor or an Associate Professor" shall be substituted.

14. In section 36 of the principal Act, for sub-section (1) the following sub-section shall be substituted:—

"(1) Notwithstanding anything to the contrary contained in any other provision of this Act, an Assistant Professor substantively appointed or an Associate Professor or an Additional Professor substantively appointed or promoted under this section in the University, who has put in such length of service and possesses such qualification as may be prescribed, may be given personal promotion respectively to the post of Associate Professor or Additional Professor or Professor."

STATEMENT OF OBJECTS AND REASONS

The King George's Medical University, Uttar Pradesh Act, 2002 has been enacted to provide for the establishment of a Medical University by the name of the King George's Medical University, Uttar Pradesh, Lucknow by transfer of the King George's Medical College and the Gandhi Memorial and Associated Hospitals from the University of Lucknow. There is no provision for the post of Additional Professor in the said University, like that of the Sanjay Gandhi Post-graduate Institute of Medical Sciences, Lucknow and the All India Institute of Medical Sciences, New Delhi. With a view to providing better teaching in the University and modern facilities to the people of the State, it has been decided to amend the said Act to provide for the creation of the post of Additional Professor and the office of the Pro-Vice-Chancellor to discharge the duties of the Additional Professor and the Pro-Vice-Chancellor to assist the Vice-Chancellor and to empower the University to create the additional faculties in the University.

The King George's Medical University, Uttar Pradesh (Amendment) Bill, 2018 is introduced accordingly.

By order,
SANJAI KHARE,
Pramukh Sachiv.